

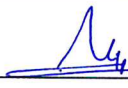
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHR K. ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 08.10.2018 AT 10.30 AM

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|----------------------------------|---|
| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | IA NO. 212,278,327,328,370 &415 /2018in CP NO.138/241/HDB/2018 |
| NAME OF THE COMPANY | MPR Refractories Ltd |
| NAME OF THE PETITIONER(S) | M. Chandra Sekhar Rao & (03) Others |
| NAME OF THE RESPONDENT(S) | MPR Refractories Ltd |
| UNDER SECTION | 241 |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|--|
| S. Chidambaram | PL | 9849056652 |  |
| | | | |

Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|---|
| T. Sujan Kumar Reddy | Adv. | 9160001435 |  |
| S. Sathya Suma | | | |

ORDER

PCS representing Petitioner present and prayed some more time for making submissions since they are making efforts to collect some information in relation to the travel of the R2 and others in support of the allegations made against them while conducting AGM. Further filed another memo in relation to the objections by the petitioner. Copy furnished to the other sides. Respondent counsel submitted that they are ready to make final submissions in CP and in all IA's. Considering the request of PCS representing Petitioner time is enlarged. Both sides are directed to submit the arguments in the main CP and Respondents are directed to give reply to the memo filed today while making submissions in the main CP. Put up the matter finally on 31.10.2018.


MEMBER JUDICIAL